CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Service Tax Appeal No. 88933 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/88/2017-18 dated 28.05.2018 passed by Commissioner of CGST & Central Excise (Appeals), Nagpur)

M/s. Tapadia & Kasliwal Associates **Appellant**
1st floor, Tapadia Terrace,
Adalat Road, Aurangabad 431 001.

Vs.

Commissioner of CE & ST, Aurangabad **Respondent**
N-5, Town Centre, CIDCO,
Aurangabad 431 030.

Appearance:

None for the Appellant
Shri S.B. Mane, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85329/2020**

Date of Hearing: 26.02.2020
Date of Decision: 26.02.2020

The appellant in this case has submitted by letter received by the Registry on 03.01.2020 that the appellant wants to withdraw the appeal in view of the fact that it has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 (Discharge Certificate) from the department.

2. In view of the fact that the issue has already been settled in the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, I am of the view that the appeal can be dismissed as deemed withdrawal. Accordingly, the appeal is dismissed.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

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